

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE THIRTIETH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE SRI JUSTICE P.SAM KOSHY
AND**

THE HONOURABLE SRI JUSTICE NARSING RAO NANDIKONDA

WRIT PETITION NO: 7626 OF 2026

Between:

Mulukuri Venkata Reddy, S/o Jalaiah, age 61 years, Occ. Superintendent, Court of Special Judicial Magistrate of First Class (Mobile) for trial of Cases under PCR Act-cum-IV Addl. Junior Civil Judge, Khammam R/o H.No.4-54, Ganga Bazar, Bayyaram, Mahabubabad District 507211.

.....PETITIONER

AND

1. The Registrar, (Administration), High Court for the State of Telangana, Hyderabad.
2. The Principal District and Sessions Judge, Khammam.
3. K. Trinath, Superintendent, V Addl. District Judge, Khammam working on deputation at Prl. District Court, Khammam.
4. K. Sridevi, Superintendent, I Addl. Senior Civil Judge's Court, Khammam.
5. S. Komali, Superintendent, II Addl. District Court, Khammam.
6. B. Nagendra Kumar, Superintendent, Prl. Junior Civil Judge's Court, Khammam.
7. R. Srinivasa Raju, Superintendent, III Addl. Junior Civil Judge's Court, Khammam.
8. Syed Mahamood Pasha, Superintendent, VI Addl. District Court, Sathupalli.
9. M. Jyothi, Superintendent, Prl. District Court, Khammam working on deputation at Prl. Senior Civil Judge's Court, Khammam.
10. S. Nagamani, Superintendent, III Addl. District Court, Khammam.
11. K. Surendramani, Superintendent, Senior Civil Judge's Court, Madhira.
12. Chunchu Malleswar Rao, Superintendent, I Addl. Junior Civil Judge's Court, Madhira.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the 2nd respondent in not considering the genuine claim of the Petitioner for declaration of Probation on the post of Superintendent in pursuance of the Order ROC No.1985/2024-C1 dt.16.1.2025 issued by the 1st Respondent and going on making correspondence whether the Graduation Certificate issued by the Indian Army Dt.19.9.2003 consequent on his retirement after completing more than 15 years of services in the Armed Forces despite of his repeated requests and in spite of Orders from the Honble High Court vide ROC No.1985/2024-C1 Dt.16.1.2025 and despite of clarifications issued in the similar issue vide G.O.Ms.No.57 Home (General.B) Department Dt.13.3.2001 of Government of Andhra Pradesh and proceed to fillup existing vacancies of Senior Superintendents with Petitioners Juniors i.e., R3 to R12 by calling for Special Confidential Reports, Service Registers and for Oral Interview on 25.2.2026 vide Letters No.549 Dt.6.2.2026 and 681 Dt.13.0026 issued by the 2nd Respondent, is as highly illegal, arbitrary, unjust, improper, colorable exercise of power, opposite to all canons of law, violative to Articles 14, 16, 19, 21 and 300-A of Constitution of India and consequently direct the Respondent No.2 to consider the case of the Petitioner for declaration of Probation on the post of Superintendent and consider for Promotion to the Post of Senior Superintendent, on par with Petitioners Juniors i.e., R3 to R12 with all consequential benefits such as seniority among R3 to R12 in pursuance of Order ROC No.1985/2024.C1 Dt.16.1.2025 issued by the 1st Respondent and G.O.Ms.No.57 Home (General.B) Department Dt.13.2.2001 and in accordance with orders dt.21.2.2019 in W.P.No.1980/2019.

I.A.NO:1 OF 2026

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent no.2 to consider the representation Dt.12.11.2025 to declare the probation of Petitioner on the post of Superintendent and also to call for and

consider for Promotion to the Post of Senior Superintendent by suspending the Letters No.549 Dt.6.2.2026 and Lr.No.681 Dt.13.2.2026 issued by 3rd Respondent, for Promotion to the Post of Senior Superintendents among R3 to R12, pending disposal of main writ petition.

Counsel for the Petitioner : SRI VONJARI RAJA SHEKAR REDDY

Counsel for the Respondent Nos.1 & 2 : SRI MANOJ REDDY KESHI REDDY

Counsel for the Respondent Nos.3 & 12 : --

The Court made the following ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HONOURABLE SRI JUSTICE P.SAM KOSHY
AND
THE HONOURABLE SRI JUSTICE NARSING RAO
NANDIKONDA**

Writ Petition No.7626 of 2026

Dated: 30.03.2026

Between:

Mulukuri Venkata Reddy

...Petitioner

AND

The Registrar (Administration),
High Court for the State of Telangana,
Hyderabad & others.

...Respondents

ORDER: *(per Hon'ble Sri Justice P.Sam Koshy)*

Heard Mr.V.Raja Shekar Reddy, learned counsel for the petitioner and Mr.Manoj Reddy Kesireddy, learned standing counsel for respondent Nos.1 and 2. Perused the record.

2. The instant is the writ petition which has been filed by the petitioner claiming for declaration of the probation period on the post of Superintendent and thereafter to accept the Graduation Certificate issued by Indian Army dated 19.09.2003 and treating

him to be a Graduate, further considering his claim for filling up vacancy of Senior Superintendent.

3. The learned counsel for the petitioner submits that during the course of the pendency of the present writ petition before this Court, many of his juniors has since been also promoted and the case of the petitioner has been left out.

4. The respondents seems to have not considered the case of the petitioner for declaring his probation as also for further promotion on the ground that the petitioner does not have a graduation degree which is one of the minimum qualification that is required for both confirmation of probation as also for the next promotion.

5. The contention of the petitioner is that admittedly the petitioner had cleared his Senior School Certificate examination from the Director of Army Education and a certificate in this regard has been duly issued by the Army Headquarters on 27.06.2001. He further contends that on the basis of the Senior School Certificate

Examination and the subsequent serving the Indian Army continuously for a period of 15 years in terms of the Office Memorandum dated 12.02.1986 ex-servicemen who are matriculate or ex-servicemen who have obtained Indian Army Special Certificate of Education or the corresponding certificate with 15 years of service would be eligible for appointment to any reserved vacancy in Group – C post where the essential qualification is graduation and in the process the Graduation certificate was also issued by the Office of the Indian Army on 19.09.2003.

6. The petitioner also referred to the G.O.Ms.No.57/2001 dated 13.03.2001 issued by the erstwhile Government of Andhra Pradesh dealing with the relaxation of educational qualification in respect of ex-servicemen for re-employment against the reserved vacancies in the State Government. For ready reference, the relevant portion of the said G.O.Ms., is being reproduced hereunder:

HOME (GENERAL.B) DEPARTMENT

G.O.Ms.No.57

dated 13.03.2001

1. Govt. of India, Ministry of Personnel, Public Grievances & Pensions (Deptt. Of Personnel and Training) New Delhi, O.M.No.150152/8/82 Estt (D) dated 12.02.1986.

2. From the Director of Sainik Welfare, Hyderabad Lr.No.2209/89-F1 dated 31.01.1998.

ORDER:

In the reference first read above, the Government of India in their Notification orders were issued relaxing the educational qualifications in respect of ex-servicemen for their re-employment against reserved posts in the Central Government Department to the categories of Group-C and Group-D posts, which are Clerical/Accountants etc., i.e, Clerks, Typist, Stenos etc.

2. In the reference second read above, the Director, Sainik Welfare had requested the Government to implement the orders of the Government of India In the State of Andhra Pradesh relaxing the educational qualifications in respect of ex-servicemen for their re-employment against reserved posts in the State Government, Government undertakings and local bodies.

3. The Government after careful examination of the proposals issue, the following orders.

i) The posts covered under Group-IIB, Group-III and Group-IV which are clerical and equivalent to Group-C and Group-D of Central Services. The minimum general qualifications prescribed for Group-C and Group-D posts of Central Services and Group-IIB and Group-III of State Services is Degree. Hence all the posts covered under Group-IIB and Group-III and Group-IV has been considered and relaxed by Educational qualifications in favour of ex-servicemen as prescribed the education qualifications of Government of India in the reference first read above, is a follows:-

A) For appointment to any reserved vacancy in Group-C posts a matriculate ex-servicemen (which term includes an ex-servicemen who has obtained the Indian Army Special Certificate of Education or the corresponding Certificate in the Navy or the Air Force) who has put in not less than 15 years of Service in the Armed Forces of the Union may be considered eligible for appointment of the posts for which the essential educational qualifications prescribed is graduation and where:"

7. Subsequently, learned counsel for the petitioner also relied upon an order of the learned Single Bench of this Court in W.P.No.1980 of 2019 which stood decided on 21.02.2019 whereby under similar circumstances, learned Single Bench dealing with G.O.Ms.No.57 of 2001 has held as under:

“Learned counsel for petitioner submits that the issue ‘whether the Graduation Certificate issued by the Armed Forces Medical Services is equivalent to 12th class or not’ fell for consideration before the Government of India and the same was clarified by the Ministry of Human Resources Development, Government of India, vide letter dated 23.08.2017, that the Graduation Certificate issued by the Armed Forces is equivalent to 12th class and subsequently, the State Government has also taken a policy decision in G.O.Ms.No.57 dated 13.03.2001 to the effect that some preference should be given in favour of ex-servicemen while making appointments.

Learned counsel for petitioner submits that appropriate orders be passed in the writ petition directing the respondents to consider the case of the petitioner in terms of clarification issued by the Ministry of Human Resources Development, Government of India, vide letter dated 23.08.2017

and also G.O.Ms.No.57 dated 31.03.2001 for appointment to the post of Village Revenue Officer.

Learned Government Pleader appearing for respondents has contended that the case of the petitioner would be considered in terms of clarification issued by the Ministry of Human Resources Development, Government of India, vide letter dated 23.08.2017 and also G.O.Ms.No.57 dated 13.03.2001 and appropriate orders would be passed.

This Court, having considered the rival submissions, is of the considered view that this writ petition can be disposed of directing the respondents to consider the case of the petitioner for appointment to the post of Village Revenue Officer by duly taking into account the clarification issued by the Ministry of Human Resources Development, Government of India, vide letter dated 23.08.2017 and also G.O.Ms.No.57 dated 13.03.2001 and pass appropriate orders within a period of six weeks from the date of receipt of a copy of this order.”

8. It is based upon these G.Os., and the order passed by the learned Single Bench that petitioner seeks for similar treatment be extended so that the petitioner’s probation can be confirmed as also

he can be considered for further promotion to the post of Senior Superintendent.

9. On the previous date of hearing, learned counsel for respondent Nos.1 and 2 had taken time to seek instructions in this regard. Today, when the matter is taken up for hearing, learned counsel for respondent Nos.1 and 2 submits that the Department is still to take a decision in this regard and the matter is still pending consideration before the respondents so far as claim of the petitioner is concerned.

10. On a query put to learned counsel for respondent Nos.1 and 2, there was no dispute so far as G.O.Ms.No.57 dated 13.03.2001 being invoked as on date inasmuch as the said G.O has not be superseded by any other G.O., so far as treating of ex-servicemen with matriculation and 15 years of service being treated as a graduate. There also was no dispute so far as the respondent Nos.1 and 2 having not passed any orders on the administrative side holding that G.O.Ms.No.57 dated 13.03.2001 being not applicable upon the employees of respondent Nos.1 and 2 –

Establishment. There is also no order on the judicial side holding that G.O.Ms.No.57 dated 13.03.2001 not being applicable upon the employees of respondent – Establishment. In the absence of anything as such, the only inference and presumption that can be drawn is that G.O.Ms.No.57 dated 13.03.2001 stands squarely applicable even on the employees working under respondent Nos.1 and 2 – Establishment.

11. In the given factual backdrop, there does not seem to be any good reason why the benefit/relaxation provided in G.O.Ms.No.57 dated 13.03.2001 should not be extended to the petitioner also. The view of this Bench also gets fortified from an earlier order of the learned Single Bench in W.P.No.1980 of 2019 decided on 21.02.2019.

12. In view of the same, we are inclined to allow the writ petition by setting aside the order passed by respondent No.1 dated 26.06.2024 and also direct respondent Nos.1 and 2 to immediately consider the case of the petitioner at par with his immediate junior and consider the case for confirmation of probation as also for the

next promotional post granting him the relaxation that has been extended by G.O.Ms.No.57 dated 13.03.2001 subject to the petitioner fulfilling all other eligibilities and also on due scrutiny of service.

13. Let the entire exercise be considered and executed within a period of 30 days from today. The reason why this Bench is granting a short period of 30 days for implementation is the fact that the petitioner is retiring from service on 31.05.2026 which shows that the petitioner hardly has got around 2 months of service left.

14. Accordingly, this writ petition is allowed. There shall be no order as to costs.

Consequently, miscellaneous petitions pending, if any, shall stand closed.

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SD/- P. PONNA KRISHNA
ASSISTANT REGISTRAR

SECTION OFFICER

To

1. The Registrar, (Administration), High Court for the State of Telangana, Hyderabad.
2. The Principal District and Sessions Judge, Khammam.
3. K. Trinath, Superintendent, V Addl. District Judge, Khammam working on deputation at Prl. District Court, Khammam.
4. K. Sridevi, Superintendent, I Addl. Senior Civil Judge's Court, Khammam.
5. S. Komali, Superintendent, II Addl. District Court, Khammam.
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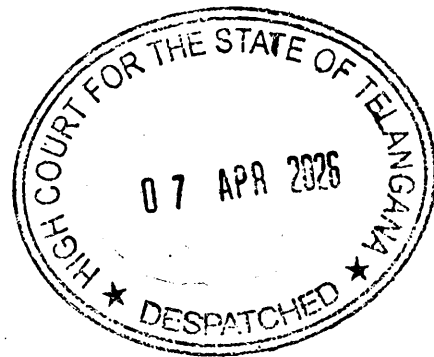
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12. Chunchu Malleswar Rao, Superintendent, I Addl. Junior Civil Judge's Court, Madhira.
13. One CC to SRI VONJARI RAJA SHEKAR REDDY, Advocate [OPUC]
14. One CC to SRI MANOJ REDDY KESHI REDDY Advocate [OPUC]
15. Two CD Copies

SA



HIGH COURT

DATED:30/03/2026



ORDER

WP.No.7626 of 2026

**ALLOWING THE W.P
WITHOUT COSTS.**

(17)
lpr
6/4/26